

**NATIONAL COMPANY LAW TRIBUNAL
KOCHI BENCH**

CORAM: **SHRI SHYAM BABU GAUTAM** **TMT. T.KRISHNA VALLI**
 HON'BLE MEMBER (TECHNICAL) **HON'BLE MEMBER (JUDICIAL)**

PETITION No./IA No.	CONTEMPT PETITION(IBC)/1/KOB/2024 IN IA(IBC)/204/KOB/2022 in CP(IB)/25/KOB/2021
SECTION	SEC.425 C/ACT
NAME OF PARTIES	STATE BANK OF INDIA REPRESENTED BY ITS AGM, MR. ULAGANATH V/S TENNY JOSE AND 3 OTHERS.
PETITIONERS ADVOCATE/ PROFESSIONAL	INDIA LAW
RESPONDENTS ADVOCATE/ PROFESSIONAL	

27 May 2024

ORDER

**CONTEMPT PETITION(IBC)/1/KOB/2024 IN IA(IBC)/204/KOB/2022
in CP(IB)/25/KOB/2021**

Learned Counsel, Mr. Vinod P V appears physically on behalf of the Petitioner Bank/Financial Creditor and submits that he has received the copy of the reply affidavit filed by the Respondents. He seeks time to file rejoinder. Time granted, let the rejoinder be filed within a period of 2 weeks. Copy of the same may also be served on the Counsel appearing for the Respondents. Learned Counsel, Ms. Dharmya M S appears virtually on behalf of all Respondents through virtual mode.

List this matter for further consideration on **19.06.2024**.

**CONTEMPT PETITION(IBC)/2/KOB/2024 IN IA(IBC)/207/KOB/2022
in CP(IB)/25/KOB/2021**

Learned Counsel, Mr. Vinod P V appears physically on behalf of the Petitioner Bank/Financial Creditor and submits that he has received the copy of the reply affidavit

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filed by the Respondent. He seeks time to file rejoinder. Time granted, let the rejoinder be filed within a period of 2 weeks. Copy of the same may also be served on the Counsel appearing for the Respondent. Learned Counsel, Ms. Dharmya M S appears virtually on behalf of all Respondent through virtual mode.

List this matter for further consideration on **19.06.2024**.

CONTEMPT PETITION(IBC)/3/KOB/2024 IN IA(IBC)/206/KOB/2022 in CP(IB)/25/KOB/2021

Learned Counsel, Mr. Vinod P V appears physically on behalf of the Petitioner Bank/Financial Creditor and submits that he has received the copy of the reply affidavit filed by the Respondents. He seeks time to file rejoinder. Time granted, let the rejoinder be filed within a period of 2 weeks. Copy of the same may also be served on the Counsel appearing for the Respondents. Learned Counsel, Ms. Dharmya M S appears virtually on behalf of all Respondents through virtual mode.

List this matter for further consideration on **19.06.2024**.

Sd /-

**SHYAM BABU GAUTAM
MEMBER (TECHNICAL)**

Sd /-

**T.KRISHNA VALLI
MEMBER (JUDICIAL)**